

BEFORE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH AT NEW DELHI.

Original Application No. 502/2025
(I.A. Nos. 660/202 & 661/2025)

Arvind Goel

Petitioner

VERSUS

Municipal Corporation, Ludhiana & Others

Respondents

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Place *CHD*
Dated *08-04-2026*

Girish
Girish Dayalan,
Registrar, Co-operative
Societies, Punjab, Chandigarh
(Respondent No. 4)

BEFORE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH AT NEW DELHI.

Original Application No. 502/2025

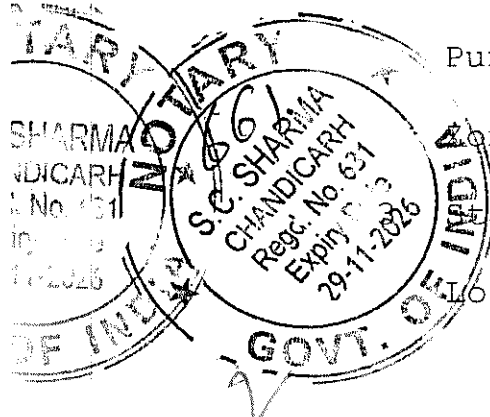
(I.A. Nos. 660/202 & 661/2025)

Arvind Goel son of Late Sh. Kewal
Krishan Goel, resident of 550-B, Aggar
Nagar, Near Dussehra Ground, Rajguru
Nagar, Ludhiana, Punjab.

Petitioner

Versus

1. Municipal Corporation, Ludhiana,
Ludhiana, Punjab, through its
Commissioner, Zone-D, Sarabha Nagar,
Ludhiana.
2. Building & Town Planner, Municipal
Corporation, Ludhiana, Ludhiana,
Punjab, through its Commissioner,
Zone-D, Sarabha Nagar, Ludhiana.
State of Punjab, through Secretary,
Local Bodies, Room No. 2, 2nd Floor,

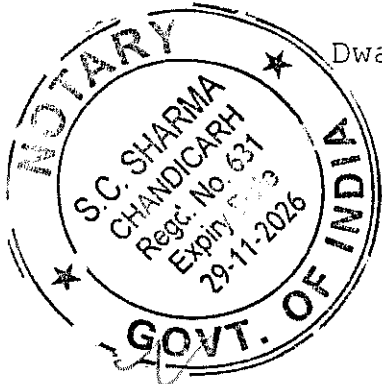


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Punjab, Civil Secretariat, Sector 1,
Punjab, Chandigarh.

4. Registrar, Cooperative Society,
Punjab, Sector 17, Chandigarh,
Government Press Building, Sector 18,
Chandigarh, Punjab
5. The Ludhiana Aggarwala Cooperative
House Building Society Limited,
Aggar Nagar, Block-B, Ludhiana,
Punjab-141012
6. Shree Raghunath Hospital, Aggar Nagar
Block-B, Ferozpur Road, Ludhiana,
through its Chairman/Managing
Director/ President.
7. National Highway Authority of India,
through its Chairman, G-5 & 6, Dabri-
Gurgaon Road, Sector 10, Dwarka,
Dwarka, Delhi-110075.

Opposite Parties



GD,

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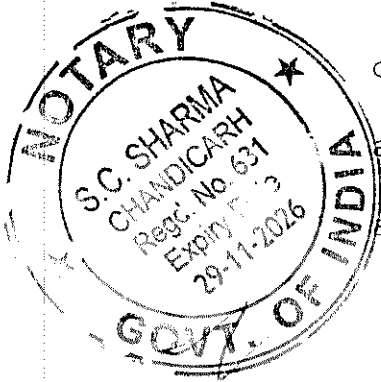
Reply by way of short affidavit
of Girish Dayalan, Registrar,
Co-operative Societies, Punjab,
Chandigarh (respondent no. 4).

I, the above named deponent do hereby
solemnly affirm and declare as under:-

RESPECTFULLY SHOWETH:-

PRELIMINARY OBJECTIONS:-

1. That the answering respondent is
neither proper nor necessary party in
the present application. Therefore,
the present application qua the
answering respondent deserves to be
dismissed.
2. That the answering respondent is not a
contesting party in the present
application. No cause of action
accrued to the applicant to file the



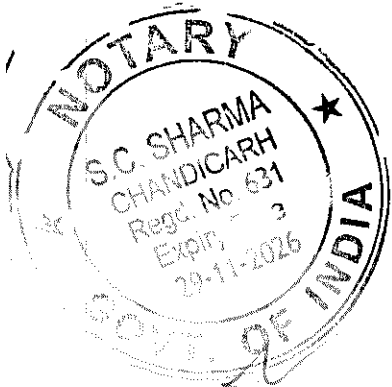
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present application against the answering respondent.

ON MERITS:-

1. That in the above noted application, the answering respondent is only proforma party. The answering respondent being the Registrar Cooperative Societies exercises administrative as well as quasi-judicial powers as per the provisions of the Punjab Cooperative Societies Act, 1961 and Rules framed thereunder. In the present application, the dispute is regarding some construction in the Green Belt Area in the colony of The Ludhiana Aggarwala Cooperative House Building Society Ltd. Ludhiana, which is to be mainly contested by the other official respondents i.e.

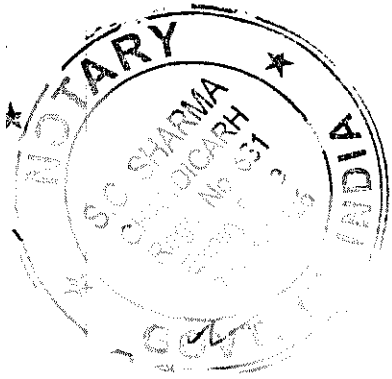
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respondent no. 1 to 3, who have got powers to interfere and take appropriate action as per law if any violation of provisions regarding violation of the Environment Laws is established before this Hon'ble Tribunal. The answering respondent has got no jurisdiction or power to interfere in such kind of matter.

2. That as per the information gathered from the office of the Assistant Registrar, Cooperative Societies, Ludhiana, the respondent no. 5 is a Cooperative Society which was registered as per the section 8 and 9 of Punjab Cooperative Societies Act, 1961 with the Registration No. 1310, dated 29/04/1971. The respondent no. 5 society has developed a residential colony called The Ludhiana Aggarwala

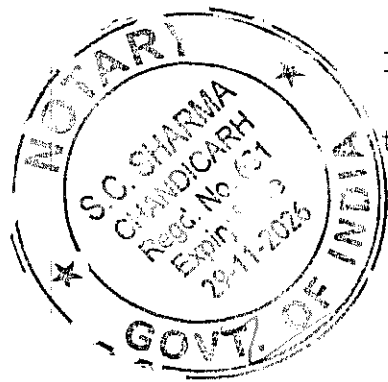


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Cooperative House Building Society Ltd. Ludhiana, which spreads in Block-A and in Block-B situated at both sides of Ferozepur Road, Ludhiana. The petitioner said that the layout plan was approved by the Registrar of Cooperative Societies; that claim is meritless and devoid of factual basis. Generally it is the prerogative of the respondents no. 1 to 3/concerned authorities to approve the layout plans.

3. That no cause of action has ever accrued to the applicant to file the present application against the answering respondent.

It is, therefore, respectfully prayed that the present application may



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kindly be ordered to be dismissed qua
the answering respondent.

Place: CHD
Dated: 06-04-2026

Girish
Deponent

Girish Dayalan,
Registrar, Co-operative
Societies, Punjab,
Chandigarh.

Verification:-

I, the above named deponent solemnly
affirm and declare that the contents of
para no. 1 and 2 of the preliminary
objections and paras no. 1 to 3 on
merits of my above affidavit are true
and correct to the best of my knowledge
and information derived from the
official record and nothing has been
concealed or misstated therein, while
last para is prayer clause.

Place: CHANDIGARH

Girish
Deponent

Dated: 06-04-2026

Girish Dayalan,
Registrar, Co-operative
Societies, Punjab,
Chandigarh.

ATTESTED AS IDENTIFIED
Girish
NOTARY, GOVT. OF INDIA
CHANDIGARH



06 APR 2026

Certified that the Affidavit/SPA/GPA has been read and explained to the Deponent/Spouse of who seemed freely to understand the contents at the time of making & signing the document.